

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I appeal to this House. Either this matter is important or it is unimportant. If it is important it should be dealt with in the proper way. I do not think it can be pushed in in this way as a kind of addendum to the statement of the Defence Minister. I am not seeking any legal way of approach. If the hon. Member feels that an important constitutional issue has been raised, let it be considered. If he wants, let him bring a proper motion to consider it. I do not think it would be proper to consider it in this way (*Interruption*).

Mr. Speaker: That is all that I have been saying. (*Interruptions*).

Shri Feroze Gandhi: I am sorry. I would like to express my regrets to you. This is the first time I got a little excited. If I have said anything please forget it.

Shri Naushir Bharucha (East Khandesh): Sir is it possible to have a discussion on this?

Mr. Speaker: The hon. Member is a lawyer. How can I give him an assurance? If a proper notice is given, then, I will consider it.

Shri Naushir Bharucha: Will the Government give the time for it? There may not be any spare time. Unless the Government is agreeable to spare time it cannot be discussed. I want to know from Government whether they can spare time to discuss that.

Shri Tyagi (Dehra Dun): The hon. Member has not given any notice. How can we go on with this?

Shri Khadilkar (Ahmednagar): I have given a regular notice so far as this is concerned. I am afraid that there would not be any opportunity provided for discussing this on the floor of the House. And now you are

coming out with another explanation, 'How can I assure anything about .

Mr. Speaker: I am afraid every hon. Member is trying to take advantage of this and say something to suit his own purpose. I have not said that I am not going to allow any motion of censure on the Auditor General, in some way, directly or indirectly. If we want to get rid of one of the dignitaries, there is provision in the Constitution. Therefore, I did not want to give specific orders on the issue. When I received Shri Khadilkar's notice I said there is no way of introducing it. I do not want to shut out legitimate criticism allowed under the rules. Therefore, I cannot give an assurance in advance. When the proper notice comes I will deal with it properly. There is no use of anticipating my ruling.

Next item.

12.29 hrs.

PUBLIC ACCOUNTS COMMITTEE
ASSOCIATION OF MEMBERS OF RAJYA
SABHA

Shri Barman: Sir, I beg to move:

"That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1960 and ending on the 30th April, 1961 and to communicate to this House the names of the members so nominated by the Rajya Sabha."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1960 and ending on the 30th April,

[Mr. Speaker]

1961 and to communicate to this House the names of the members so nominated by the Rajya Sabha."

The motion was adopted.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*

The Deputy Minister of Law (Shri Hajarnavis): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950."

The motion was adopted.

Shri Hajarnavis: Sir, I beg to introduce the Bill.

BUSINESS ADVISORY COMMITTEE
FIFTIETH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Fiftieth Report of the Business Advisory Committee presented to the House on the 16th April, 1960."

Dr. Sushila Nayar (Jhansi): Sir, I wish to make a submission. I wish that at least 15 minutes are given for the Bill relating to the validation of divorces within a certain time. The Bill have been introduced in the Rajya Sabha. If the Lok Sabha can find at least 15 minutes—it may not even take fifteen minutes—it would be good. So many women are affected by this; the position of so many children who are today according to the law illegitimate can be safeguarded. It is very important that at least a few minutes should be spared for this important Bill.

Shri Satya Narayan Sinha: I have given an assurance that we shall try to find time. We are trying to provide time.

Shri Naushir Bharucha (East-Khandesh): May I request you to say whether the Bombay Reorganisation Bill is going to be taken up in the course of the day? Or, shall we sit full day tomorrow for that Bill?

Shri Satya Narayan Sinha: It will be taken up only tomorrow. We are not taking it up today.

Mr. Speaker: We are not taking up that Bill today. I shall now put the motion to the vote of the House. The question is:

"That this House agrees with the Fiftieth Report of the Business Advisory Committee presented to the House on the 16th April, 1960."

The motion was adopted.

12.33 hrs.

DEMANDS FOR GRANTS—contd.

MINISTRY OF FINANCE—contd.

Mr. Speaker: The House will now proceed with the further discussion of the Demands for Grants under the control of the Ministry of Finance. Eight hours were allotted and 3½ hours had been taken and 4½ hours remain. It is now 12-30 and the House shall rise at 5 PM, when guillotine will be applied to all the other Demands. How long will the Minister take?

The Minister of Finance (Shri Morarji Desai): A little more than an hour.

Mr. Speaker: I will call him at 3-30. Then, we shall put the other Demands to the vote of the House. Now, Shri Braj Raj Singh may continue his speech.